

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

14. C.P.(IB)-4754(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2021**

NAME OF THE PARTIES: - Indu Corporation Pvt Ltd
V/s
Thakkarsons Roll
Forming Pvt Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Neerav Merchant appears for the Operational Creditor. Heard the Ld. Counsel Mr. Neerav Merchant. Counsel submitted that Court No 5 Mumbai Bench has passed an order dated 19.02.2021 in CP No. 102/2019 against the same Corporate Debtor i.e. Thakkarsons Roll Forming Pvt Ltd. and CIRP proceeding was initiated against the same Corporate Debtor. Therefore, the Present CP(IB) 4754(MB)/2018 has become **infructuous and disposed of as infructuous**. Liberty is granted to the Operational Creditor to file its claim with IRP,RP. A copy of the order be communicated to the IRP by the Petitioner. File be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
H.P. CHATURVEDI
Member (Judicial)

Dated this the 09th day of March 2021
JD